

further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) order, 1951, the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964 and the Constitution (Sikkim) Scheduled Castes Order, 1978.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) Order, 1951, the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964 and the Constitution (Sikkim) Scheduled Castes Order, 1978."

The motion was adopted

SHRI P.C. THOMAS: I introduce the Bill.

15.38 hrs.

CONSTITUTION (AMENDMENT)
BILL *

(insertion of new Article 18 A)

[*Translation*]

SHRI BHAGWAN SHANKAR RAWAT (Agra): I beg to move that leave be granted to introduce a Bill further to amend the Constitution of India.

[*English*]

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

[*Translation*]

SHRI BHAGWAN SHANKAR RAWAT :
Sir, introduce the Bill.

15.38 1/2 hrs.

DESTITUTE WOMEN WELFARE
BILL *

[*Translation*]

SHRI BHAGWAN SHANKAR RAWAT (Agra): I beg to move that leave be granted to introduce a Bill to provide for the welfare of destitute women and for matters connected therewith.

[*English*]

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the welfare of destitute women and for matters connected therewith."

The motion was adopted

SHRI BHAGWAN SHANKAR RAWAT
: I introduce the Bill.

15.39 hrs.

HIGH COURT AT ALLAHABAD (ESTABLISHMENT OF A PERM ANENT BENCH OF AGRA) BILL *

[*Translation*]

SHRI BHAGWAN SHANKAR RAWAT (Agra): I beg to move that leave be granted

[Sh. Bhagwan Shankar Rawat]

15.40 hrs.

to introduce a Bill to provide for the establishment of a permanent Bench of the High court at Allahabad at Agra.

CONSTITUTION (AMENDMENT)
BILL*

[English]

(Substitution of new article for Article
371)

MR. CHAIRMAN: The question is:

[English]

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the high Court at Allahabad at Agra."

SHRI SARAT CHANDRA PAT-TANAYAK (Bolangir): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The motion was adopted

MR. CHAIRMAN: The question is:

[Translation]

"That leave be granted to introduce a Bill further to amend the Constitution of India."

SHRI BHAGWAN SHANKAR RAWAT :
I introduce the Bill

The motion was adopted

15.39 1/2hrs.

HIGH COURT OF ORISSA (ESTABLISHMENT OF A PERMANENT BENCH AT BOLANGIR) BILL*

SHRI SARAT CHANDRA PAT-TANAYAK (Bolangir): Sir, I Introduce the Bill.

[English]

15.40 1/2 hrs.

SHRI SARAT CHANDRA PAT-TANAYAK (Bolangir): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court or Orissa at Bolangir.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Eight Schedule)

[English]

MR. CHAIRMAN: The question is:

DR. K.D. JESWANI (Kheda): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Orissa at Bolangir."

MR. CHAIRMAN: The question is:

The motion was adopted

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SARAT CHANDRA PAT-TANAYAK : I introduce the Bill.

DR. K.D. JESWANI : Sir, I introduce the Bill.